CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 13/2017 & O.A. No. 3421/2014 M.A. No. 2229/2017

New Delhi, this the 1st day of August, 2017

HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Rajnish L. Karnik, S/o Shri Laxmikant Shridhar Karnik, AE (Civil), AGE B/R IV, GE (South), Meerut Cantt-250001.

.. Petitioner

(By Advocate: Shri D.S. Mahendru)

Versus

- Shri G. Mohan Kumar, Secretary, M/o Defence, South Block, New Delhi – 110 001.
- Shri Lt. Gen. Sanjiv Talwar AVSM, Engineer-in-Chief, E-In-C's Branch, Kashmir House, DHQ PO, New Delhi-110001.
- 3. Shri A.K. Singh,
 Director General (Pers.),
 E-In-C's Branch, Kashmir House,
 DHQ PO,
 New Delhi-110001.

.. Respondents

(By Advocate : Shri Ashok Kumar)

ORDER (ORAL)

By Mr. Justice Permod Kohli

Learned counsel for the parties are agreed that the orders of the Tribunal stand complied with. The petition has rendered infructuous. Proceedings dropped.

(K.N. SHRIVASTAVA) Member (A) (PERMOD KOHLI)
Chairman

/Jyoti/